

bye-laws for the guidance of Central and State Governments in providing access to disabled persons in buildings of public authorities as well as private agencies.

Pension to U.P. Govt. Employees

2703. SHRI TARA SINGH : Will the PRIME MINISTER be pleased to state :

(a) whether retiring Government employees of Uttar Pradesh have not been getting pensionary benefit;

(b) if so, the details thereof; and

(c) the action proposed to be taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) to (c). Under the provisions of the Constitution of India the State pensions are the concern of the respective State Governments. Therefore, the information as asked for is not available with the Central Government.

[Translation]

Commutation of Pension

2704. SHRI SUSHIL CHANDRA VARMA : Will the PRIME MINISTER be pleased to state :

(a) the names of States where decisions have been taken that the amount of commuted pension will be paid to the retired employees after 12 years of their retirement; and

(b) if so, whether Union Government would amend its decision on the lines of States and will reduce the duration from 15 years to 12 years?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) and (b). In the case of Central Government pensioners the commuted portion of the pension is restored after 15 years from the date of commutation. This provision was adopted by the Government in 1985 on the basis of the Judgement of the Supreme Court. No proposal for reduction of this period is under consideration of the Government. The matters regarding State Government pensioners are the concern of the respective State Governments. The information in regard to the policy followed by the State Governments in the matter of restoration of commuted portion of the pension is not available at present. This is being collected from them and will be laid on the Table of the House after it is received by the Central Government.

[English]

Hospitals with Modern Facilities

2705. SHRI SUDHIR SAWANT : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Hospitals equipped with modern facilities have been set up with Central assistance throughout the country specially in backward and remote areas during the last 3 years;

(b) if so, the details thereof, state-wise;

(c) whether similar schemes pertaining to some states are under consideration of the Government;

(d) if so, the places where these hospitals are likely to be set up; and

(e) the time by which the final decision is likely to be taken in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A R ANTULAY) : (a) to (e). 'Health' being a State subject, it is the responsibility of the State Governments to set up hospitals equipped with modern facilities in backward and remote areas keeping in view their priorities and overall availability of resources. However, proposals from certain States for upgradation of district health systems have been posed to the World Bank.

Housing in Gujarat

2706. SHRIMATI BHAVNA CHIKHLIA : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the housing schemes of the country specially those related to Junagarh Parliamentary constituency in Gujarat pending with the Central Government for approval and financial assistance;

(b) the details of housing schemes approved by the Central Government for the country, specially for Gujarat, during the last three years, till date;

(c) State-wise details of financial assistance provided to each scheme; and

(d) State-wise details of the housing schemes out of the above situated in the backward/tribal areas of the country, specially in Gujarat?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) So far as urban housing is concerned, there is no Central Scheme under which Central Government financial assistance is given to the States for housing construction. However, the Housing and Urban Development Corporation Ltd. (HUDCO) provides loan assistance to various Housing Boards, Development

Authorities, Improvement Trusts, Cooperative Societies, NGOs, etc., for housing projects.

There is only one shelter upgradation scheme with loan amount of Rs.9.00 lakhs for Junagarh District under process in HUDCO.

(b) and (c). The State-wise break-up of Schemes sanctioned together with loan commitment and amount

released by HUDCO during the year 1993-94, 1994-95 and 1995-96 (as on 31.10.1995) is given in the statements I, II and III enclosed.

(d) On an average, 12% of the dwelling units constructed under HUDCO assistance benefit SC/ST category.

STATEMENT-I

The Details of Housing Loans Sanctioned/Released by HUDCO during 1993-94

S.No.	State/UT	No. of Schemes	Loan		Dwelling Units Sanctioned
			Sanctioned (Rs. in Crores)	Released	
1.	Andhra Pradesh	130	75.57	107.10	101456
2.	Arunachal Pradesh	1	1.82	0.57	228
3.	Assam	9	8.31	8.78	3966
4.	Bihar	37	40.70	15.31	39258
5.	Gujarat	43	48.40	23.08	17992
6.	Himachal Pradesh	2	3.14	6.05	186
7.	Haryana	17	21.74	21.58	5752
8.	Jammu & Kashmir	9	7.34	0.50	1796
9.	Kerala	37	53.52	59.10	39190
10.	Karnataka	60	50.27	72.18	15184
11.	Meghalaya	1	5.09	8.53	2179
12.	Maharashtra	30	51.19	55.35	13750
13.	Manipur	3	5.72	5.73	1071
14.	Madhya Pradesh	45	51.48	38.50	5344
15.	Mizoram	5	6.39	0.25	2618
16.	Nagaland	1	5.79	6.20	1321
17.	Orissa	19	29.53	32.77	9192
18.	Punjab	18	20.98	25.83	2981
19.	Rajasthan	58	46.81	37.48	9141
20.	Sikkim	3	7.44	10.68	780
21.	Tamil Nadu	154	128.45	116.18	59790
22.	Tripura	3	1.78	0.39	785
23.	Uttar Pradesh	39	79.61	59.05	53788
24.	West Bengal	6	44.75	27.47	12495
25.	A and N Islands	1	0.16	0.20	500
26.	Chandigarh	4	4.79	7.85	1968
27.	Pondicherry	—	—	0.01	—
Total		734	800.68	756.72	402711

STATEMENT-II

The Details of Housing Loans Sanctioned/Released by HUDCO during 1994-95

S.No.	State/UT	No. of Schemes	Loan		Dwelling Units
			Sanctioned (Rs. in Crores)	Released	
1.	Andhra Pradesh	126	63.72	76.48	82544
2.	Assam	13	18.03	14.88	8024
3.	Bihar	18	11.79	3.31	6415
4.	Goa	6	9.00	—	1757
5.	Gujarat	73	50.65	37.18	15057
6.	Haryana	19	19.37	20.99	5171
7.	Himachal Pradesh	5	5.74	4.31	288
8.	Jammu & Kashmir	4	1.30	6.60	48
9.	Karnataka	88	62.47	65.37	62808
10.	Kerala	45	66.93	74.04	19108
11.	Madhya Pradesh	38	60.04	33.25	5945
12.	Maharashtra	46	73.91	41.04	23439
13.	Manipur	3	6.06	3.74	1080
14.	Meghalaya	3	13.49	0.63	4934
15.	Mizoram	—	—	2.18	—
16.	Nagaland	1	5.77	7.22	1320
17.	Orissa	26	37.83	32.79	15622
18.	Punjab	27	23.57	48.19	2016
19.	Rajasthan	46	47.12	36.49	14151
20.	Sikkim	6	9.49	4.45	4000
21.	Tamil Nadu	199	94.70	137.26	56834
22.	Tripura	2	0.27	1.19	975
23.	Uttar Pradesh	40	66.77	45.48	26012
24.	West Bengal	34	36.04	28.48	18391
25.	Delhi	2	0.70	0.26	45
26.	Chandigarh	1	—	4.21	274
Total		871	784.76	730.02	376258

STATEMENT-III

The Details of Housing Loans Sanctioned/Released by HUDCO during 1994-95

(As on 31.10.1995)

S.No.	State/UT	No. of Schemes	Loan		Dwelling Units
			Sanctioned (Rs. in Crores)	Released	
1.	Andhra Pradesh	7	12.49	17.48	24250
2.	Assam	5	16.00	5.49	9752
3.	Bihar	9	14.64	0.71	8334
4.	Gujarat	20	13.07	11.59	2448
5.	Haryana	19	36.07	0.35	10685
6.	Himachal Pradesh	3	0.97	1.52	191
7.	Jammu & Kashmir	9	9.60	2.01	322
8.	Karnataka	19	11.16	8.69	8160
9.	Kerala	30	79.46	33.52	19530
10.	Madhya Pradesh	36	15.28	7.74	2745
11.	Maharashtra	3	5.78	10.19	1460
12.	Manipur	1	1.77	1.40	211
13.	Meghalaya	3	0.94	0.68	78
14.	Orissa	4	5.46	2.13	2801
15.	Punjab	3	6.49	3.66	279
16.	Rajasthan	25	17.35	3.25	11800
17.	Sikkim	3	6.50	4.17	585
18.	Tamil Nadu	74	43.39	42.96	27792
19.	Uttar Pradesh	4	14.41	8.52	21423
20.	West Bengal	7	9.56	3.14	7527
21.	A & N Islands	1	0.74	—	42
22.	Delhi	—	—	5.15	—
Total		285	321.13	176.18	160385

11.02 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

....(Interruptions)

The House then adjourned till Fourteen of the Clock.

14.01 hrs.

At this stage, Shri Mohammed Ali Ashraf Fatmi and some other hon. Members came and stood on the floor near the Table.

14.00 hrs.

The Lok Sabha re-assembled at Fourteen of the Clock.

(Interruptions)

[English]

MR. DEPUTY-SPEAKER : Now, Papers to be laid on the Table.

[English]

14.02 hrs.

PAPER LAID ON THE TABLE

Copy of Central Zoo Authority (Officers and Other Employees) Recruitment Rules 1994 and Review on the working of the Annual Report alongwith Audited Accounts of Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited for 1994-95 etc.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DEPARTMENT OF INDIAN SYSTEMS OF MEDICINE AND HOMOEOPATHY) (SHRI PABAN SINGH GHATOWAR) : Sir, I, on behalf of Shri Rajesh Pilot beg to lay on the Table :

(1) A copy of the Central Zoo Authority (Officers and Other Employees) Recruitment Rules, 1994 (Hindi and English versions) published in Notification No.S.O.3561 in Gazette of India dated the 31st December, 1994, under sub-section (2) of section 63 of the Wildlife (Protection) Act, 1972.

[Placed in Library. See No. LT-8475/95]

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair for the year 1994-95.

(ii) Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-8476/95]

Annual Report and Review on the Working of Software Technology Parks of India, New Delhi for 1994-95 etc.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DEPARTMENT OF INDIAN SYSTEMS OF MEDICINE AND HOMOEOPATHY) (SHRI PABAN SINGH GHATOWAR) : Sir, I, on behalf of Shri Eduardo Faleiro, beg to lay on the Table:

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Software Technology Parks of India, New Delhi for the year 1994-95, alongwith Audited Accounts.

(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Software Technology Parks of India, New Delhi for the year 1994-95

[Placed in Library. See No.LT-8477/95]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Satcomm Service (India), New Delhi for the year 1994-95, alongwith Audited Accounts.

(ii) Statement (English and Hindi versions) regarding Review by the Government of the working of the Satcomm Services (India), New Delhi for the year 1994-95.

[Placed in Library. See No.LT-8478/95]

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Statement regarding Review by the Government of the working of the CMC Limited, Hyderabad, for the year 1994-95.

(ii) Annual Report of the CMC Limited, Hyderabad, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-8479/95]

Annual Report and Review on the Working of Coir Board, Kochi for the year 1994-95

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C.SILVERA) : Sir, I, on behalf of Shri M. Arunachalam, beg to lay on the Table :

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Coir Board, Kochi, for the year 1994-95, under section 19 of the Coir Industry Act 1953.

(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Coir Board, Kochi, for the year 1994-95

[Placed in Library. See No. LT-8480/95]

(2) (i) A copy of the Annual Report (Hindi and English Versions) of the Institute for Design of Electrical Measuring Instruments, Bombay, for the year 1994-95, alongwith Audited Accounts.